

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

CP(IB) No. 358/Chd/Pb/2022

IN THE MATTER OF:

Creative Consortium

...Petitioner

Vs.

Motia Constructions Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 09.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant : Mr. AS Likhari, Advocate

For the Respondent : Mr. Amrid Sandhu, proxy counsel for Jatin Bansal,
Advocate

ORDER

Vakalatnama has been filed by the learned counsel for the petitioner vide Diary No.02807/6 dated 08.07.2024. The same is taken on record. A date is jointly requested by learned counsel for both the parties. Let the matter be listed on 05.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja